

(b) if so, whether it has been sanctioned?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The Uduthorehalla Project of Karnataka has been received in the Central Water and Power Commission and is under technical examination.

(b) As the project lies in the Cauvery basin, its clearance will have to await the settlement on the sharing of Cauvery waters among the States of Karnataka, Kerala and Tamil Nadu.

Reopening of Electrical Fan Unit under Ganesh Flour Mills, Delhi

3843. SHRI SARJOO PANDEY: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Starred Question No. 467 on the 27th March, 1974 regarding take over of Ganesh Flour Mills Co. Ltd., Delhi and state:

(a) the steps taken so far to re-open the Electrical Fan Unit under Ganesh Flour Mills, Delhi and to see that the unit starts functioning without any delay;

(b) the reasons for the delay;

(c) whether Government have received any memorandum from the Engineering Mazdoor Union, North Delhi and whether he has met any deputation of the workers in this connection; and

(d) whether Government are aware that about 350 families of ex-employees are in great difficulty on account of the delay in re-opening the unit?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). A study report prepared by an expert consultant and an officer of the Industrial Reconstruction Corporation of India

Ltd., on the feasibility of restarting the unit, has been submitted in May, 1974 to the Industrial Reconstruction Corporation of India Ltd., who have forwarded their views on it to the Management Committee on Ganesh Flour Mills, for consideration. Further details of the question of re-opening the unit are being studied by the Management Committee.

(c) A memorandum was received from the Engineering Mazdoor Union, North Delhi, but the deputation of workers did not meet the Minister of Industrial Development.

(d) Yes, Sir.

Ban on construction of Cinema and Private Commercial Buildings

3844. SHRI VARKEY GEORGE: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state whether a ban on construction of cinema houses and private commercial buildings will also result in a check on black money operations in these areas?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): The Government have issued an order banning the use of cement, for a period of one year, in the construction of the following buildings both in the public and private sector which had not been started or which had not proceeded beyond the plinth level, viz:

- (i) building intended to be used as an office, theatre or cinema house;
- (ii) residential hotel, restaurant or eating house;
- (iii) shop;
- (iv) any road or pavement

It will be observed that there is no ban on the construction of Cinema Houses and private commercial buildings to be constructed with building

material other than cement. If black-money was being used for constructing, with the use of cement, Cinemas and commercial buildings, to that extent, this ban on use of cement in these buildings would check the flow of black-money to these areas.

Application of Third Pay Commission Recommendations to Staff in Pondicherry

3846. SHRI INDRAJIT GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the categories of Government staff in the Union territory of Pondicherry to whom the scales of pay recommended by the Third Pay Commission have not yet been given and reasons for the delay;

(b) whether it is proposed to discriminate in the matter of application of C.P.C scales between staff doing the same job under the Central Government and under the Union territory Administration; and

(c) whether the Union territory staff have made repeated representations and have launched an agitation from August, 1974 for redress of their grievances?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN): (a) Notifications prescribing the replacement scales of pay as recommended by the Third Central Pay Commission for a large number of staff in the Union Territory of Pondicherry have already been issued. Some categories of staff—classes—II, III and IV—working in certain Departments and some class I posts, for whom the new scales of pay have not been prescribed yet and the reasons, therefore, are shown in the statements laid on the Table of the House [Placed in Library. See No. L.T-8329/74].

(b) No, Sir.

(c) Members of staff belonging to various Associations boycotted salary

for one day on 1st August, 1974 and staged a demonstration on the 11th August, 1974 by fasting before the Raj Niwas, demanding prompt implementation of the revised scales.

Sending of Negatives of Film 'Bobby' to U.K. for making Technicolour Prints

3847. SHRI INDRAJIT GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government permitted some negatives of the film "Bobby" to be sent to U.K. for making Technicolour prints;

(b) whether some prints have allegedly been smuggled from U.K. to South Africa and CBI inquiry has been ordered; and

(c) the reason for sending negatives to U.K., when "Bobby" prints were made in Eastmancolour in Bombay itself and released throughout India?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir.

(b) It was alleged that the film had been smuggled to South Africa and Afghanistan. As a result of Government's intervention, the print in Kabul was confiscated and the exhibition stopped. On request by Ministry of Information and Broadcasting, inquiry by the Directorate of Revenue Intelligence in respect of the alleged smuggling to South Africa, is in progress. The source from which the prints were allegedly smuggled, has not so far been established.

(c) The producer, who had sold certain overseas rights to a U.K. distributor for £80,000 had approached the Chief Controller, Imports and Exports saying that since the original negative had deteriorated after yielding 130 prints for domestic circuit, he should be allowed to take the negative to London for the preparation of an intermediate negative